

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

**Original Application No.142/2010
This 09th day of April 2010**

HON'BLE MR. M. KANTHAIAH, MEMBER (J)

Smt. Kamla Mishra, wife of Late Shri Jagdish narain, aged about 62 years, resident of House No. 511/74, Old Badshah Nagar, New Hyderabad, Lucknow.

.....Applicant

By Advocate: Shri Raj Singh.

Versus.

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. The Deputy Chief, Mechanical Engineer (Works) Carraige & Wagan Workshop, Alambagh, Lucknow.
3. The Senior Accounts Officers (Works) Carraige & Wagan Workshop, Alambagh, Lucknow, Director of Postal Services, Lucknow.

.....Respondents.

By Advocate: Shri B.B. Tripathi for Shri N.K. Agarwal.

ORDER (Oral)

Heard both sides.

2. The applicant has filed this O.A. with a prayer to direct the respondents 2 & 3 to make the payment of G.P.F. amount to the applicant with interest admissible rates.
3. It is also the case of the applicant that he preferred a representation dt. 17.12.2009 (Ann.-A-4) to respondent No. 2 and the same is still pending. When the representation of the applicant

is still pending, passing or issuing any direction, allowing the claim of the applicant at this stage is not at all justified.

4. In view of the above circumstances, without going into the merits of the case, the respondent no. 2 & 3 are directed to consider and dispose of the pending representation of the applicant dt. 17/12/2009 (Ann.-A-4), within a period of one month from the date of supply a copy of this order by passing, a reasoned and speaking order in accordance with law.

5. The applicant is also directed to supply the copy of the representation dated 17.12. 2009(Ann.-A-4) to the respondent no.2 & 3 along with a copy of this order. No costs.


(M. Kanthaiah)
Member(J)

09/04/10

jay/-